

**IN THE COURT OF SH. BHARAT PARASHAR, SPECIAL JUDGE  
(PC ACT) (CBI), ROUSE AVENUE COURTS COMPLEX, NEW DELHI**

**New CC No. 98/2019 (old CC No. 09/18)  
RC NO. 221 2014 E 0009  
Branch: CBI EO-III New Delhi  
CBI Vs. M/s Topworth Urja & Metals Ltd. & Ors.  
U/s. 120-B r/w 420, 468 AND 471 IPC.**

**CHARGE**

I, Bharat Parashar, Special Judge, (PC Act) (CBI) Rouse Avenue Courts Complex, New Delhi do hereby charge you **M/s Topworth Urja & Metals Ltd.** (Formerly Shri Virangana Steels Ltd.) through Official Liquidator as under : -

**Firstly**, that during the period from 2004 to 2006, in furtherance of common object of the criminal conspiracy hatched by you with your co-accused persons, (details of which are described in the charge of conspiracy framed separately), you vide application dated **15.01.2004** submitted false information to the **Ministry of Coal** claiming the sponge iron **capacity** of the company to be 75,000 MTPA whereas the actual capacity of the Company was 60,000 MTPA. The same false information was also provided by you to the 23<sup>rd</sup> Screening Committee held on 29.11.2004 with a view to dishonestly induce Ministry of Coal/ Screening Committee to recommend Shri Virangana Steels Ltd.(Now Topworth Urja & Metals Ltd.) for allocation of coal blocks and during the said period itself you vide application dated 15.01.2004 also submitted false information to the **Ministry of Steel** claiming the sponge iron capacity of the company to be 75,000 MTPA whereas the actual capacity of the Company was 60,000 MTPA and thereby you dishonestly induced Ministry of Steel to recommend Shri Virangana Steels Ltd.(Now Topworth Urja & Metals Ltd.) for allocation of coal blocks. By doing so, you committed the offence of cheating punishable **u/s 420 of IPC** and within my cognizance.

**Secondly**, that during the period from 2004 to 2006, in furtherance of common object of the criminal conspiracy hatched by you with your co-accused persons, (details of which are described in the charge of conspiracy framed separately), you vide letter dated 25.10.2004 to the **Ministry of Power** submitted letter dated 24.05.2004 issued by Govt. of Maharashtra mentioning that CPP is under construction and financial tie

up is complete for CPP whereas it was not so and thereby you dishonestly induced Ministry of Power to recommend Shree Virangana Steels Ltd.(Now Topworth Urja & Metals Ltd.) for allocation of coal blocks. By doing so, you committed the offence of cheating punishable **u/s 420 of IPC** and within my cognizance.

**Thirdly**, That during the period from 2004 to 2006, in furtherance of common object of the criminal conspiracy hatched by you with your co-accused persons, (details of which are described in the charge of conspiracy framed separately), you alongwith your co-accused persons namely Sh. Anil Kumar Saxena @ A. K. Saxena and Sh. Manoj Maheshwari provided false information to the **28th Screening Committee** claiming that you (A-1) has obtained **in principle clearance** from **Power Finance Corporation** whereas it was not so and thereby you dishonestly induced Ministry of Coal/ Screening Committee to recommend Shree Virangana Steels Ltd.(Now Topworth Urja & Metals Ltd.) for allocation of coal blocks. By doing so, you committed the offence of cheating punishable **u/s 420 of IPC** and within my cognizance.

**Fourthly**, that during the period from 2004 to 2006, in furtherance of common object of the criminal conspiracy hatched by you with your co-accused persons, (details of which are described in the charge of conspiracy framed separately), you vide letter dated **30.10.2004** to the **Ministry of Coal** submitted letter dated 24.05.2004 issued by Govt. of Maharashtra mentioning that CPP under construction and financial tie up is complete for CPP whereas it was no so and thereby you dishonestly induced Ministry of Coal/ Screening Committee to recommend Shree Virangana Steels Ltd.(Now Topworth Urja & Metals Ltd.) for allocation of coal blocks. By doing so, you committed the offence of cheating punishable **u/s 420 of IPC** and within my cognizance.

And I hereby direct that you to be tried by this Court for the said offences.

BHARAT PARASHAR Digitally signed by BHARAT PARASHAR  
Date: 2020.09.28 12:22:56 +05'30'

**(BHARAT PARASHAR)  
SPECIAL JUDGE, (PC ACT) (CBI-07),  
RACC/NEW DELHI  
28.09.2020.**

The above said charge has been read over and explained to the accused and he is questioned as under:-

Q. Have you received Order on Charge dated 04.09.2020?

Ans.

Q. Have you understood the charge?

Ans.

Q. Do you plead guilty or claim trial?

Ans.

Q. Do you have any objection, if the evidence in trial is recorded in English?

Ans.

RO & AC

**BHARAT**  
**PARASHAR** Digitally signed by  
BHARAT PARASHAR  
Date: 2020.09.28  
12:23:21 +05'30'

**(BHARAT PARASHAR)**  
**SPECIAL JUDGE, (PC ACT) (CBI-07),**  
**RACC/NEW DELHI**  
**28.09.2020**

**IN THE COURT OF SH. BHARAT PARASHAR, SPECIAL JUDGE  
(PC ACT) (CBI), ROUSE AVENUE COURTS COMPLEX, NEW DELHI**

**C.C. No.09/18**

**RC 221 2014 E 0009 /CBI/EO-III/New Delhi**

**Branch: CBI/EO-III/New Delhi**

**CBI Vs. M/s Topworth Urja & Metals Ltd. & Ors.**

**U/s. 120-B r/w 420, 468 AND 471 IPC.**

**CHARGE**

I, Bharat Parashar, Special Judge, CBI (PC Act) (CBI) Rouse Avenue Courts Complex, New Delhi do hereby charge you **Shri Manoj Maheshwari**, then Director/CEO, - Shree Virangana Steels Ltd. (Now Topworth Urja & Metals Ltd.) as under : -

**Firstly**, that during the period from 2004 to 2006, in furtherance of common object of the criminal conspiracy hatched by you with your co-accused persons, (details of which are described in the charge of conspiracy framed separately), you vide letter dated 30.10.2004 to the **Ministry of Coal** submitted letter dated 24.05.2004 issued by Govt. of Maharashtra mentioning that CPP is under construction and financial tie up is complete for CPP whereas it was not so and thereby you dishonestly induced Ministry of Coal/ Screening Committee to recommend Shri Virangana Steels Ltd.(Now Topworth Urja & Metals Ltd.) for allocation of coal blocks. By doing so, you committed the offence of cheating punishable **u/s 420 of IPC** and within my cognizance.

**Secondly**, That during the period from 2004 to 2006, in furtherance of common object of the criminal conspiracy hatched by you with your co-accused persons, (details of which are described in the charge of conspiracy framed separately), you alongwith your co-accused namely Sh. Anil Kumar Saxena @ A.K. Saxena provided false information to the **28th Screening Committee** claiming that company (A-1) has obtained in principle clearance from Power Finance Corporation whereas it was not so and thereby you dishonestly induced Ministry of Coal/ Screening Committee to recommend Shri Virangana Steels Ltd.(Now Topworth Urja & Metals Ltd.) for allocation of coal blocks. By doing so, you committed the offence of cheating punishable **u/s 420 of IPC** and within my cognizance.

And I hereby direct that you to be tried by this Court for the said offences.

BHARAT PARASHAR Digitally signed by BHARAT  
PARASHAR  
Date: 2020.09.28 12:00:36 +05'30'

**(BHARAT PARASHAR)  
SPECIAL JUDGE, (PC ACT)(CBI-07),  
RACC/NEW DELHI  
28.09.2020**

The above said charge has been read over and explained to the accused and he is questioned as under:-

Q. Have you received Order on Charge dated 04.09.2020?  
Ans.

Q. Have you understood the charge?  
Ans.

Q. Do you plead guilty or claim trial?  
Ans.

Q. Do you have any objection, if the evidence in trial is recorded in English?  
Ans.

RO & AC

BHARAT Digitally signed by  
BHARAT PARASHAR  
Date: 2020.09.28  
12:00:57 +05'30'  
PARASHAR

**(BHARAT PARASHAR)  
SPECIAL JUDGE, (PC ACT)(CBI-07),  
RACC/NEW DELHI  
28.09.2020**

**IN THE COURT OF SH. BHARAT PARASHAR, SPECIAL JUDGE  
(PC ACT) (CBI), ROUSE AVENUE COURTS COMPLEX, NEW DELHI**

**C.C. No.09/18  
RC 221 2014 E 0009 /CBI/EO-III/New Delhi  
Branch: CBI/EO-III/New Delhi  
CBI Vs. M/s Topworth Urja & Metals Ltd. & Ors.  
U/s. 120-B r/w 420, 468 AND 471 IPC.**

**CHARGE**

I, Bharat Parashar, Special Judge, CBI (PC Act) (CBI) Rouse Avenue Courts Complex, New Delhi do hereby charge you **Shri Anand Nand Kishore Sarda**, as under : -

**(i)** that during the period from 2004 to 2006, in furtherance of the common object of the criminal conspiracy hatched by you with your co-accused persons, (details of which are described in the charge of conspiracy framed separately), you dishonestly/fraudulently submitted letter dated **02.07.2004** falsely pretending to be a Director of M/s Shree Virangana Steels Ltd. and thereby also submitted false information to **Ministry of Steel** claiming the sponge iron capacity of the company(A-1) to be 75,000 MTPA whereas the actual capacity of the Company was 60,000 MTPA and you also furnished copy of letter dated 24.05.2004 issued by Govt. of Maharashtra mentioning that CPP was under construction, whereas it was not so, and thereby intending to use the said letter for the purpose of cheating Ministry of Steel so as to induce it to make a recommendation to MOC in favour of Shree Virangana Steels Ltd. (Now Topworth Urja & Metals Ltd.) for allocation of coal blocks. By doing so, and you thereby committed the offence of cheating punishable **u/s 420 IPC** and within my cognizance.

**(ii)** that during the period from 2004 to 2006, in furtherance of the common object of the criminal conspiracy hatched by you with your co-accused persons, (details of which are described in the charge of conspiracy framed separately), you forged letter dated **02.07.2004** for the purpose of cheating and used it as genuine in the manner described above under charge head (i), and you thereby committed the offence of forgery punishable **u/s 468 IPC** and of using a forged document as genuine punishable **u/s 471 IPC** and within my cognizance.

(iii) that during the period from 2004 to 2006, in furtherance of the common object of the criminal conspiracy hatched by you with your co-accused persons, (details of which are described in the charge of conspiracy framed separately), you dishonestly/fraudulently submitted letter dated **02.07.2004** falsely pretending to be a Director of M/s Shree Virangana Steels Ltd. and thereby also submitted false information to **Ministry of Coal** claiming the sponge iron capacity of the company(A-1) to be 75,000 MTPA whereas the actual capacity of the Company was 60,000 MTPA and you also furnished copy of letter dated 24.05.2004 issued by Govt. of Maharashtra mentioning that CPP was under construction, whereas it was not so, and thereby intending to use the said letter for the purpose of cheating Ministry of Coal/ Screening Committee so as to induce it to recommend Shree Virangana Steels Ltd.(Now Topworth Urja & Metals Ltd.) for allocation of coal blocks. By doing so, you committed the offence of cheating punishable **u/s 420 IPC** and within my cognizance.

(iv) that during the period from 2004 to 2006, in furtherance of the common object of the criminal conspiracy hatched by you with your co-accused persons, (details of which are described in the charge of conspiracy framed separately), you forged letter dated **02.07.2004** for the purpose of cheating and used it as genuine in the manner described above under charge head (iii),, and you thereby committed the offence of forgery punishable **u/s 468 IPC** and that of using a forged document as genuine punishable **u/s 471 IPC** and within my cognizance.

(v) that during the period from 2004 to 2006, in furtherance of the common object of the criminal conspiracy hatched by you with your co-accused persons, (details of which are described in the charge of conspiracy framed separately), you dishonestly/fradulantly submitted letter dated 21.10.2004 to the Ministry of Coal for the purpose cheating Ministry of Coal/Screening Committee by **forging** the signatures of Sh. Shiv Kumar Aggarwal, Director of M/s SVSL upon the said **letter dated 21.10.2004** and also mentioned false information therein regarding implementation of CPP. Alongwith the above letter you also furnished copy of letter dated 24.05.2004 issued by Govt. of Maharashtra mentioning that CPP is under construction whereas it was not so, and thereby you dishonestly induced Ministry of Coal/ Screening Committee to recommend Shri Virangana Steels Ltd.(Now Topworth Urja & Metals Ltd.) for allocation

of coal blocks and thereby you committed the offence of **cheating** punishable under section – 420 IPC and within my cognizance.

**(vi)** that during the period from 2004 to 2006, in furtherance of common object of the criminal conspiracy hatched by you with your co-accused persons, (details of which are described in the charge of conspiracy framed separately), you **forged letter dated 21.10.2004** for the purpose cheating and used it as genuine in the manner described above under charge head (v),, and you thereby committed the offence of forgery punishable **u/s 468 IPC** and that of using a forged document as genuine punishable **u/s 471 IPC** and within my cognizance.

**(vii)** that during the period from 2004 to 2006, in furtherance of the common object of the criminal conspiracy hatched by you with your co-accused persons, (details of which are described in the charge of conspiracy framed separately), you dishonestly/ fraudulently submitted letter dated **23.11.2004** to the Ministry of coal by forging the signatures of Sh. Vimal Kumar Aggarwal, Director of M/s SVSL upon the said **letter dated 23.11.2004** for the purpose cheating Ministry of Coal/Screening Committee and also mentioned false information therein that site work for Captive Power Plant has commenced and that there is financial tie-up with Power Finance Corporation. You also relied upon the copy of letter dated 24.05.2004 issued by Govt. of Maharashtra mentioning that CPP is under construction whereas it was not so, and thereby you dishonestly induced Ministry of Coal/ Screening Committee to recommend Shri Virangana Steels Ltd.(Now Topworth Urja & Metals Ltd.) for allocation of coal blocks and thereby you committed the offence of cheating punishable under section – 420 IPC and within my cognizance.

**(viii)** That during the period from 2004 to 2006, in furtherance of common object of the criminal conspiracy hatched by you with your co-accused persons, (details of which are described in the charge of conspiracy framed separately), you **forged letter dated 23.11.2004** for the purpose cheating and used it as genuine in the manner described above under charge head (vii),, and you thereby committed the offence of forgery punishable **u/s 468 IPC** and that of using a forged document as genuine punishable **u/s 471 IPC** and within my cognizance.



**(ix)** that during the period from 2004 to 2006, in furtherance of the common object of the criminal conspiracy hatched by you with your co-accused persons, (details of which are described in the charge of conspiracy framed separately), you dishonestly/fraudulently submitted the letter dated **25.10.2004** to the **Ministry of Power by forging** the signatures of your co-accused Manoj Maheshwari on the said letter dated **25.10.2004** for the purpose of cheating the Ministry of Power while also enclosing letter dated 24.05.2004 issued by the Govt. of Maharashtra wherein it was mentioned that CPP is under construction whereas it was not so, and thereby you dishonestly induced Ministry of Power to give no objection to the allotment of coal blocks to Shri Virangana Steels Ltd.(Now Topworth Urja & Metals Ltd.) By doing so, you committed the offence of cheating punishable **u/s 420 of IPC.**

**(x)** that during the period from 2004 to 2015 in furtherance of common object of the criminal conspiracy hatched by you with your co-accused persons, (details of which are described in the charge of conspiracy framed separately), you forged letter dated **25.10.2004** for the purpose cheating and used it as genuine in the manner described above under charge head (ix),, and you thereby committed the offence of forgery punishable **u/s 468 IPC** and that of using a forged document as genuine punishable **u/s 471 IPC** and within my cognizance.

And I hereby direct that you to be tried by this Court for the said offences.

BHARAT  
PARASHAR

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PARASHAR  
Date: 2020.09.28 11:59:17 +05'30'

**(BHARAT PARASHAR)**  
**SPECIAL JUDGE, (PC ACT) (CBI-07),**  
**RACC/NEW DELHI**  
**28.09.2020**

The above said charge has been read over and explained to the accused and he is questioned as under:-

Q. Have you received Order on Charge dated 04.09.2020?

Ans.

Q. Have you understood the charge?

Ans.

Q. Do you plead guilty or claim trial?

Ans.

Q. Do you have any objection, if the evidence in trial is recorded in English?

Ans.

RO & AC

**BHARAT**  
**PARASHAR**

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BHARAT PARASHAR  
Date: 2020.09.28  
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**(BHARAT PARASHAR)**  
**SPECIAL JUDGE, (PC ACT)(CBI-07),**  
**RACC/NEW DELHI**  
**28.09.2020**

**IN THE COURT OF SH. BHARAT PARASHAR, SPECIAL JUDGE  
(PC ACT) (CBI), ROUSE AVENUE COURTS COMPLEX, NEW DELHI**

**C.C. No.09/18**

**RC 221 2014 E 0009 /CBI/EO-III/New Delhi**

**Branch: CBI/EO-III/New Delhi**

**CBI Vs. M/s Topworth Urja & Metals Ltd. & Ors.**

**U/s. 120-B r/w 420, 468 AND 471 IPC.**

**CHARGE**

I, Bharat Parashar, Special Judge, CBI (PC Act) (CBI) Rouse Avenue Courts Complex, New Delhi do hereby charge you **Shri Anil Kumar Saxena @ A. K. Saxena**, the then president Shri Virangana Steels Ltd.(Now Topworth Urja & Metals Ltd.) as under : -

**Firstly**, that during the period from 2004 to 2006, in furtherance of common object of the criminal conspiracy hatched by you with your co-accused persons, (details of which are described in the charge of conspiracy framed separately), you vide application dated **15.01.2004** submitted false information to the **Ministry of Coal** claiming the sponge iron **capacity** of the company to be 75,000 MTPA whereas the actual capacity of the Company was 60,000 MTPA. The same false information was also provided by you to the 23<sup>rd</sup> Screening Committee held on 29.11.2004 with a view to dishonestly induce Ministry of Coal/ Screening Committee to recommend Shri Virangana Steels Ltd.(Now Topworth Urja & Metals Ltd.) for allocation of coal blocks and during the said period itself you vide application dated 15.01.2004 also submitted false information to the **Ministry of Steel** claiming the sponge iron capacity of the company to be 75,000 MTPA whereas the actual capacity of the Company was 60,000 MTPA and thereby you dishonestly induced Ministry of Steel to recommend Shri Virangana Steels Ltd.(Now Topworth Urja & Metals Ltd.) for allocation of coal blocks. By doing so, you committed the offence of cheating punishable **u/s 420 of IPC** and within my cognizance.

**Secondly**, That during the period from 2004 to 2006, in furtherance of common object of the criminal conspiracy hatched by you with your co-accused persons, (details of which are described in the charge of conspiracy framed separately), you alongwith your co-accused namely Sh. Manoj Maheshwari provided false information to the **28th**

**Screening Committee** claiming that company (A-1) has obtained in principle clearance from Power Finance Corporation whereas it was not so and thereby you dishonestly induced Ministry of Coal/ Screening Committee to recommend Shri Virangana Steels Ltd.(Now Topworth Urja & Metals Ltd.) for allocation of coal blocks. By doing so, you committed the offence of cheating punishable **u/s 420 of IPC** and within my cognizance.

And I hereby direct that you to be tried by this Court for the said offences.

BHARAT PARASHAR Digitally signed by BHARAT PARASHAR  
Date: 2020.09.28 11:58:06 +05'30'

**(BHARAT PARASHAR)  
SPECIAL JUDGE, (PC ACT)(CBI-07),  
RACC/NEW DELHI  
28.09.2020**

The above said charge has been read over and explained to the accused and he is questioned as under:-

Q. Have you received Order on Charge dated 04.09.2020?  
Ans.

Q. Have you understood the charge?  
Ans.

Q. Do you plead guilty or claim trial?  
Ans.

Q. Do you have any objection, if the evidence in trial is recorded in English?  
Ans.

RO & AC

BHARAT PARASHAR Digitally signed by  
BHARAT PARASHAR  
Date: 2020.09.28  
12:03:17 +05'30'

**(BHARAT PARASHAR)  
SPECIAL JUDGE, (PC ACT)(CBI-07),  
RACC/NEW DELHI  
28.09.2020**

**IN THE COURT OF SH. BHARAT PARASHAR, SPECIAL JUDGE  
(PC ACT) (CBI), ROUSE AVENUE COURTS COMPLEX, NEW DELHI**

**C.C. No.09/18**

**RC 221 2014 E 0009 /CBI/EO-III/New Delhi**

**Branch: CBI/EO-III/New Delhi**

**CBI Vs. M/s Topworth Urja & Metals Ltd. & Ors.**

**U/s. 120-B r/w 420, 468 AND 471 IPC.**

**CHARGE**

I, Bharat Parashar, Special Judge, CBI (PC Act) (CBI) Rouse Avenue Courts Complex, New Delhi do hereby charge all of you as under : -

1. M/s Topworth Urja & Metals Ltd.(Formerly Shree Virangana Steels Ltd.)
2. Shri Anil Kumar Saxena @ A. K. Saxena, the then president – Shri Virangana Steels Ltd.
3. Shri Manoj Maheshwari, Director/CEO, - Shri Virangana Steels Ltd.
4. Shri Anand Nand Kishore Sarada, Representative – Shri Virangana Steels Ltd.

**Firstly**, that during the period between the year 2004 to 2009 at Maharashtra, Delhi and other places, All of you, the above-named accused persons entered into a criminal conspiracy, the object of which was to cheat Ministry of Coal, Screening Committee(MoC), Ministry of Steel, Ministry of Power, Government of India and Govt. of Maharashtra, and thereby to procure allocation of *Coal Blocks*” in favour of Shree Virangana Steels Ltd. (Now Topworth Urja & Metals Ltd.), by making false submissions about capacity, construction of Captive Power Plant and clearance from Power Finance Corporation etc. and as discussed in detail in the Order on charge dated 04.09.2020 and thereby all of you committed the offence of criminal conspiracy being punishable **u/s 120-B IPC** and within my cognizance.

**Secondly**, during the aforesaid period and in furtherance of the aforesaid common object of the criminal conspiracy as described above, all of you did various acts of cheating and forgery (as described in detail in the substantive charges framed separately) and thereby committed the offences punishable u/s 120B r/w 420, 468 and 471 IPC and within my cognizance.

And I hereby direct that all of you be tried by this Court for the said offences.

**(BHARAT PARASHAR)**  
**SPECIAL JUDGE, (PC ACT)(CBI-07),**  
**RACC/NEW DELHI**  
**28.09.2020**

The above said charge has been read over and explained to all the accused persons and they are questioned as under:-

Q. Have you received Order on Charge dated 04.09.2020?

Ans.

- 1.
- 2.
- 3.
- 4.

Q. Have you understood the charge?

Ans.

- 1.
- 2.
- 3.
- 4.

Q. Do you plead guilty or claim trial?

Ans.

- 1.
- 2.
- 3.
- 4.

Q. Do you have any objection, if the evidence in trial is recorded in English?

Ans.

- 1.
- 2.
- 3.
- 4.

RO & AC

**New CC No. 98/2019 (old CC No. 09/18)  
RC NO. 221 2014 E 0009  
Branch: CBI EO-III New Delhi  
CBI Vs. M/s Topworth Urja & Metals Ltd. & Ors.  
U/s. 120-B r/w 420, 465, 468 & 471 IPC**

**28.09.2020.**

*Matter taken up today in compliance of Office Order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.*

*The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020, No. 26 /DHC/2020 dated 30.07.2020, No. 322/RG/DHC/2020 Dated: 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020.*

**The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:**

**Present: Ld. DLA Sh. Sanjay Kumar, Ld. DLA Sh. V.K. Sharma, Ld. Senior PP Sh. A.P. Singh and Advocate Ms. Tarannum Cheema for CBI along with IO SP S.N. Khan.**

**Ld. Counsel Sh. Kunal Sharma for A-1 M/s Topworth Urja & Metals Ltd.**

A-5 Anil Kumar Saxena @ A.K. Saxena is present.

**Ld. Counsels Sh. R.S. Kundu and Sh. Parmendra Kumar for A-5 Anil Kumar Saxena @ A.K. Saxena.**

A-6 Manoj Maheshwari is present.

**Ld. Counsel Sh. Ashim Vachher for A-6 Manoj Maheshwari.**

A-7 Anand Kishore Sarda is present.

**Ld. Counsels Sh. P.K. Dubey and Sh. Pankaj Kapoor for A-7 Anand Nanad Kishore Sarda.**

[Accused no. 2 Surendra Champalal Lodha @ Surendra C. Lodha, Accused no. 3 Anil Kumar Omprakash Nevatia and Accused no. 4 Swapan Kumar Mitra @ S.K. Mitra have been discharged vide order on charge dated 04.09.2020.]

Though in the present matter Order on Charge was already passed vide order dated 04.09.2020 but formal charges were not yet framed.

Now, since in the present circumstances on account of COVID-19, the charges cannot be got physically signed from the accused persons, so today the charges, which are to be framed against the accused persons are being supplied to Ld. Defence Counsels online after digitally signing them by the undersigned. Ld. Defence Counsels, however, assured that in the meantime they will send an email on the official E-mail ID of this Court that they have duly communicated the charges to the accused persons and that they will also send emails from the accused persons that they have received and understood the charges and that they do not plead guilty to the charges so framed and claim trial.

After resuming of the normal functioning of the Courts the charges shall be got signed physically from the accused persons.

Ld. DLA Sh. Sanjay Kumar states that in the meantime an application u/s 294 Cr. PC along with list of documents seeking admission/denial of documents will be moved by him on the official E-mail ID of this court. He further submitted that the hard copy thereof will be placed in the judicial file as and when normal functioning of the courts is resumed.



Heard. Considered. Allowed.

**Accordingly, matter be now put up on 19.11.2020 for filing of application u/s 294 Cr. PC by Prosecution.**

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhania.

**BHARAT**  
**PARASHAR** Digitally signed by  
BHARAT PARASHAR  
Date: 2020.09.28  
11:38:09 +05'30'

**(Bharat Parashar)**  
**Special Judge, (PC Act)**  
**(CBI), Court No. 608**  
**Rouse Avenue Court**  
**New Delhi**  
**28.09.2020.**

**CC No. 248/2019 (Old CC Nos. 44/2016 & 03/15)  
RC No. 219 2013 (E) 0006  
Branch: CBI/EO-I/New Delhi  
CBI Vs. M/s. Jindal Steel and Power Ltd. & Ors.  
U/s. 120-B IPC, 120-B/420 IPC and  
Section 7, 12 and 13 (1) (d) PC Act, 1988**

**28.09.2020**

*Matter taken up today in compliance of Office Order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.*

*The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020, No. 26 /DHC/2020 dated 30.07.2020, No. 322/RG/DHC/2020 Dated: 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020.*

**The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:**

**Present:** Ld. DLA Sh. V.K. Sharma, Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. Sanjay Kumar and Advocate Ms. Tarannum Cheema for CBI along with IO Dy. SP. Ajeet Singh.

**Ld. Counsel Sh. Nishant Bishnoi for A-1 M/s JSPL.**

**None for A-2 M/s Gagan Infra-energy Ltd., despite link of today's virtual hearing having been sent on the whatsapp number of Ld.**

Counsel Sh. Vijay Aggarwal.

**Ld. Counsel Sh. Prashant Mehta for A-3 M/s JRPL.**

**Ld. Counsel Sh. Himanshu Anand Gupta for A-4 M/s NDEPL.**

**Ld. Counsel Ms. Filza Moonis for A-5 M/s Sowbhagya Media Ltd.**

**Ld. Counsels Sh. Rajeev Goyal and Sh. Gurpreet Singh Parwanda for A-7 Naveen Jindal.**

**Ld. Counsel Sh. Vinay Prakash for A-8 Madhu Koda.**

**Ld. Proxy Counsel Sh. Atul Guleria for A-9 H.C. Gupta.**

**Ld. Counsels Sh. P.K. Dubey and Sh. Hemant Shah for A-10 Gyan Swaroop Garg.**

**Ld. Counsels Sh. Somesh Arora and Sh. Prashant Mehta for A-12 Rajeev Jain.**

**Ld. Counsel Sh. Ankit Bhatia for A-13 Girish Kumar Suneja.**

**Ld. Counsel Ms. Filza Moonis for A-15 K. Ramakrishna Prasad.**

**Ld. Counsel Sh. Byrapaneni Suyodhan for A-16 B.S.N. Suryanarayan.**

**Ld. Counsel Sh. Shishir Mathur for A-19 Sushil Kumar Maroo.**

**Ld. Counsel Sh. Tanmaya Mehta for A-20 Anand Goel.**

*[Accused no. 6 Dasari Narayan Rao and accused no. 14 Radha Krishna Saraf had expired.*

*Accused no. 11 Suresh Singhal turned approver and his name has been deleted from the list of accused vide order dated 10.08.2016.*

*Accused no. 17 Rajeev Aggarwal and A-18 Siddharth Madra have been discharged vide order on charge dated 13.07.2018.]*

Ld. Counsels Sh. Nishant Bishnoi for A-1 M/s JSPL, Sh. Prashant Mehta for A-3 M/s JRPL, Sh. Himanshu Anand Gupta for A-4 M/s NDEPL, Sh. Rajeev Goyal and Sh. Gurpreet Singh Parwanda for A-7 Naveen Jindal, Sh. Vinay Prakash for A-8 Madhu Koda, Sh. Atul Guleria for A-9 H.C. Gupta, Sh. P.K. Dubey and Sh. Hemant Shah for A-10 Gyan Swaroop Garg, Sh. Somesh Arora and Sh. Prashant Mehta for A-12 Rajeev Jain, Sh. Ankit Bhatia for A-13 Girish Kumar Suneja, Sh. Shishir Mathur for A-19 Sushil Kumar Maroo and Sh. Tanmaya Mehta for A-20 Anand

Goel submit that they do not wish to cross-examine any of the witnesses, whose affidavits were filed by Ld DLA Sh. V.K. Sharma on 17.01.2020.

Ld. Counsels have been requested to file their responses to this effect, on the official E-mail ID of this Court.

**AR of A-2 M/s Gagan Infra-energy Ltd. shall also join the proceedings on the next date of hearing**

Ld. Counsels are requested to place hard copy of the same on record as and when normal functioning of the Courts is resumed.

Ld. DLA Sh. V.K. Sharma as well as IO Dy. SP. Ajeet Singh have been told that affidavits u/s 296 Cr. PC of all other prosecution witnesses, whose evidence is of formal character should be positively filed within next 10 days from today, so that when the physical functioning of Court is resumed then evidence of other prosecution witnesses whose evidence is not of formal character can be recorded.

Ld. DLA Sh. V.K. Sharma and IO Dy. SP Ajeet Singh assured to do so.

**Matter be now put on 01.12.2020 for Prosecution Evidence.**

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADDC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhania.

BHARAT  
PARASHAR

Digitally signed by  
BHARAT PARASHAR  
Date: 2020.09.28  
11:36:54 +05'30'

**(Bharat Parashar)  
Special Judge, (PC Act)  
(CBI), Court No. 608  
Rouse Avenue District Court  
New Delhi  
28.09.2020.**